

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CAA-16/ND/2018

In the matter of :

Maximus Tracom (P) Ltd  
And Oviyan Trading (P) Ltd

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)


For the Petitioner /Op. Creditor : -  
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Heard the matter in 2<sup>nd</sup>

Motion relating to notice to Sectoral Regulators and paper publication.

Order reserved.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
12.2.2018